

The Detailed Demands for Grants of the Ministry of Coal for the year 1996-97.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): I beg to lay on the Table a copy of the Detailed Demands for grants (Hindi and English versions) of the Ministry of Coal for the year 1996-97.

[Placed in Library See No. LT 194/96]

The Detailed Demands for Grants of the Ministry of Parliamentary Affairs for the year 1996-97.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : I beg to lay on the Table:-

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 1996-97.

[Placed in Library See No. LT 195/96]

12.03 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : Sir, with your permission I rise to announce that Government Business during the week commencing Tuesday, the 30th July, 1996 will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper
2. Further General Discussion on the Railway Budget for 1996-97.
3. Discussion and Voting on the Demands for Grants (Railways) for 1996-97.
4. Further Discussion on the Statutory Resolutions seeking disapproval of the following Ordinances and further consideration and passing of the Bills replacing these Ordinances:-
 - (a) The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996.
 - (b) The Building and Other Construction Workers' Welfare Cess Ordinance, 1996.
5. Discussion on the Statutory Resolution seeking disapproval of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996 and consideration and passing of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1996.

6. Discussion on the Statutory Resolution seeking disapproval of the Employees Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996 and consideration and passing of the Employees Provident Funds and Miscellaneous Provisions (Amendment) Bill 1993 as passed by Rajya Sabha...*(Interruptions)*

[Translation]

SHRI BANWARI LAL PUROHIT (Nagpur) : Mr. Deputy Speaker, Sir, yesterday I had given a notice of breach of privilege. It is a very serious matter.

[English]

MR. DEPUTY-SPEAKER : I am looking into it. I have asked for the papers. But let this item be over.

SHRI P.R. DASMUNSI (Howrah) : Before that, Sir, I have raised a point of order. My point of order is under rule 23 of the Rules of Procedure read with Article 86 of the Constitution of India. It may kindly be gone through. This is most important.

Rule 23 of the Rules of Procedure suggests that the message and direction of the President of India will have to be carried out in the House as the Speaker is directed or as the message is conveyed to him and Article 86 of the Constitution says that the President has a right to convey a message and issue directions to the House. Now, the direction was that Shri H.D. Deve Gowda should solicit the mandate of the House within a certain date and Shri H.D. Deve Gowda, after having been sworn in as the Prime Minister sought the mandate of this very House. We also gave our mandate to him in the House, as per the direction of the President. After having been given that mandate he started functioning as Prime Minister. He has taken oath under Article 75 of the Constitution. Now, the Constitutional Bench of the Allahabad High Court on a writ petition filed by somebody...*(Interruptions)*. It is a contempt of the House. It is an insult to the House. It is an insult to the supremacy of the House...*(Interruptions)*

Mr. Deputy-Speaker, Sir, we have all respect for the Judiciary but the Judiciary cannot overstep everyday in the functioning of the legislative process. What is happening? We are being insulted...*(Interruptions)*

In accordance with the provisions of the Constitution, the House was summoned by the President of India. The House was summoned for a specific business and that business was to support or reject the selection or election of Shri Atal Behari Vajpayee on the first occasion and Shri H.D. Deve Gowda, on the later occasion. The oath was administered twice by the President of India under Article 75 and the House sat twice accordingly...*(Interruptions)*

MR. DEPUTY-SPEAKER : You have had your say. Let me now listen to the other hon. Members also.

SHRI P.R. DASMUNSI : Mr. Deputy-Speaker, Sir, my only submission is this. Do you also not consider that